Statement

As on 24-5-1990

Sł. No.	High' Court	No. of Judges in position	No. of Judges belonging to	
			s.ç.	S.T.
9.	Jammu & Kashmir	5		
10.	Karnataka	28	1	2
11.	Kerala	23	1	
12.	Madhya Pradesh	22		
13.	Madras	23	1	
14.	Orissa	12		
15.	Patna	25		
16.	Punjab & Haryana	18		
17.	Rajasthan	18		
18.	Sikkim	2		
	Total:	376	9	4

Strike by Bank Employees

1716. SHRIMATI KAMLA SINHA: SHRI SURESH KALMADI:

WiU the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that recently the employees of nationalised banks went on a. day's strike;
 - (b) if so, what were their demands;
- (c) whether any action has been taken on their demands; and
 - (d) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d) A section of bank employees reportedly struck work on 25.4.1990 and 15.5.1990 in support of their demands, which include review of die recently concluded Vth Bipartite Settlement, introduction of pension, increase in the quantum of housing loan, formation of a tripartite committee to finalise policy on computerisation etc. No action is called for on the demands of the union as the banks' managements have signed the settlement only recently i.e. on 10.4.1989 with unions representing the majority of the employees.

Framing of Policy in respect of Penicillin G/V

- 1717. SHRI RAJNI RANJAN SAHU: WiU the Minister of COMMERCE be pleased to refer to the answer to Unstarred Question 1671 given in the Rajya Sabha on the 9th March, 1989 and state:
- (a) when was the policy of Penicillin G/V first framed by Government;
- (b) whether it is a fact that Penicillin V has never been produced indigenously;
- (c) what are the names of the companies to whom import licences were recorfunended for Penicillin V from the date of first policy announced;
- (d) what was the quantity and value for which Penicillin V was recommended to each party and what are the details of conditions applied on each import licence;
- (e) what was the indigenous price of Penicillin G when the import of Penicillin V was allowed to each party;
- (f) whether his Ministry made subsequent changes in the policy;
- (g) if so, when and what were the changes made each time;
 - (h) what is the present policy;